

File No. 15(6)2017/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated the 03rd October, 2019

Order

Consequent upon non-availability of internet services in Jammu and Kashmir following the abrogation of Article 370 and 35A of Constitution of India on 05th August 2019, the food business operators in Jammu and Kashmir whose FSSAI License and Registration needs to be renewed/modified or have expired on or after 05th August 2019 shall be allowed to continue their food businesses with their existing License/Registration number without any late fee till further orders. The FBOs are required to apply for renewal, modifications or fresh license as soon as possible.

This issues with the approval of Competent Authority.

Yours sincerely



(Shobhit Jain)

Executive Director (Compliance Strategy)

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To –

1. Commissioner Food Safety, Jammu and Kashmir
2. Director, Regional Office (NR), FSSAI
3. All Stakeholders
4. Head (IT), FSSAI – for necessary action